

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF ARYAA KRISHNA AUTOMOTIVES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1.	Name of the corporate debtor Aryaa Krishna Automotives Private Limited
2.	Date of incorporation of corporate debtor 20/06/2014
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies -Bangalore
4.	Corporate identity No. / Limited Liability identification No. of corporate debtor U50404KA2014PTC074963
5.	Address of the Registered Office and Principal Office (if any) of corporate debtor Survey No. 792B/30, Beside FCI Godown, Kolagallu Village, Bellary, Karnataka-583 103. Principal Place of Business (As per GSTN Portal): N.H.63, Sy.No.811/2, Ground Floor, Hospet Road, Allipur Village, Ballari, Karnataka-583 104.
6.	Insolvency commencement date in respect of corporate debtor Date of Order:31/10/2023 Date of Receipt of Order:13/11/2023
7.	Estimated date of closure of insolvency resolution process 28/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Renuka Devi Rangaswamy Regn.No: IBBI/PA-001/IP-P-01863/2019 - 2020/12871
9.	Address and e-mail of the interim resolution professional, as registered with the Board Registered Address With IBBI: Renuka Devi Rangaswamy Arthi Illam, # 9, Jothi Nagar, 3rd Street, Uppilipalayam (Post), Coimbatore-641 015, Email: jrassociatescbe@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional For Communication: Renuka Devi Rangaswamy, IBBI/PA-001/IP-P-01863/2019 -2020/12871 Arthi Illam, #9, Jothi Nagar, 3rd Street, Uppili palayam (Post), Coimbatore-641 015, Email: aryaa.cirp@gmail.com
11.	Last date for submission of claims 27/11/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a)The Relevant Forms for the submission of claims can be downloaded from web link: https://ibbi.gov.in/en/home/downloads (b) Details of AR : Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Aryaa Krishna Automotives Private Limited on 31/10/2023.</p> <p>The creditors of Aryaa Krishna Automotives Private Limited, are hereby called upon to submit their claims with proof on or before 27/11/2023 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Renuka Devi Rangaswamy Interim Resolution Professional</p> <p>Date : 14/11/2023 Place :Coimbatore</p> <p style="text-align: right;">IBBI Reg.No: IBBI/PA-001/IP-P-01863/2019-2020/12871 Aryaa Krishna Automotives Private Limited</p>	

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